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26.4.1993

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CCP 399/92 in J. D. Gupta  
OA 738/86 vs.  
Union of India

Present : Shri S. C. Jain, counsel for the petitioner.

Shri M. L. Verma, counsel for the respondents.

The amount due has now been paid after deducting the income tax payable by the petitioner. This is in accordance with the law. Learned counsel for the petitioner submits that the petitioner has lost opportunity of saving from the income tax dues by making investment under certain relevant schemes. That is no good ground for us to find fault with the action taken by the respondents in deducting the income tax payable by the petitioner because that is the normal procedure in the matter of payment of dues to the Government servants. As the judgment has since been complied with, these proceedings are dropped.

( B. N. Dhoundiyal )  
Member (A)

( V. S. Malimath )  
Chairman

( B. N. Dhoundiyal ) ( V. S. Malimath )  
Member (A) Chairman